

**CENTRAL INFORMATION COMMISSION**

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**F.No. CIC/AT/C/2006/00035**

**Dated the 28<sup>th</sup> June, 2006**

**Appellant: Shri Ajay Kumar Goel, D-94, Pandav Nagar, Patparganj Road, New Delhi-110 092.**

**Respondent: Shri Madhup Tewari, PIO & DCP (East), Shalimar Park, Delhi.**

This is a complaint under Section 18(e) of the RTI Act by Shri Ajay Kumar Goel against Delhi Police for supplying inadequate and insufficient information. The appellant was called today and was present. The respondent had filed written submissions.

2. It is my conclusion that the information which the Delhi Police have supplied to the complainant covers the entire gamut of information that he has sought. The complainant has brought to the Commission's notice that the police has not supplied the information regarding the action taken against the officer who failed to respond to the appellant's complaint. I find that the public authority has informed the complainant that other police channels were open to him to bring forward his grievance for appropriate action. The appellant may invoke the same. The complainant has also pointed out to me that despite an order of the Hon'ble High Court, the appropriate public authority in Delhi Police failed to take certain actions. The Commission is not the appropriate forum for an execution of decree on the order of the High Court. This submission is rejected.

Sd/-  
(A.N. TIWARI)  
INFORMATION COMMISSIONER

Authenticated by –

Sd/-  
(P.K. GERA)  
REGISTRAR

Address of parties:

1. Shri Ajay Kumar Goel, D-94, Pandav Nagar, Patparganj Road, New Delhi-110 092.
2. Shri Madhup Tewari, PIO & DCP (East), Shalimar Park, Delhi.